# N O T I C E

**IT IS HEREBY NOTIFIED** for the information of the Advocates and the parties appearing in-person at Principal Seat at Bombay that :

In the event of non-availability of any Court as also in the event of any Court passing an order for not placing the matter before the said Court taking up **Original Side and Appellate Side**, the Hon'ble the Chief Justice, has been pleased to approve following with effect from Thursday**, 28th October 2021**:

The Urgent mentioning and placing of the matters pertaining to the Bench presided over by the **Hon'ble Shri. Justice Nitin W. Sambre** is allowed before the Bench presided over by the **Hon'ble Shri. Justice V. G. Bisht.**

Dated this 27th October 2021

By Order,

Sd/-
(S. B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.